

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1593
ANSWERED ON:22.03.2012
PETROL PUMPS ON CONTRACT
Sinh Dr. Sanjay;Yadav Shri M. Anjan Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether various petrol pumps are being run on contract basis;
- (b) whether such petrol pumps are being run by relatives of officers of public sector oil companies;
- (c) whether cases of adulteration, measuring less oil and other irregularities are being committed at these petrol pumps in connivance with officers;
- (d) whether the Government have conducted any inquiry/review in this regard; and
- (e) if so, the outcome of such inquiry / review and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

- (a) The public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) operate some of the retail outlets (ROs) on Company Owned Company Operated (COCO) basis. The staff on the forecourt is provided by the service provider, who is on contract with the Corporation for providing the staff for such services. The operation of such COCO ROs is carried out under the supervision of a designated officer of the concerned OMC.
- (b) There is no report of any COCO being operated by the relatives of officials of OMCs.
- (c) to (e) No irregularities have been reported by the OMCs at the COCO ROs in connivance with the officers during the last four years (upto December, 2011). However, a case of short delivery in BPC's COCO at Andhra Pradesh has been registered in November, 2010. A show cause notice / warning was issued to the service provider and the dispensing units were re-calibrated and stamped by the statutory authority.